

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 26 OF 2016 & IA NOs. 72 & 74 OF 2016

Dated: 14th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

State Load Despatch Center, Delhi

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s)

:

Ms. Abiha Zaidi
Mr. Ashok Rajan for R-2

ORDER

It is represented that service is complete. Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder if any may be filed on or before 18.04.2016 after serving copy on the other side.

List the matter on **18.04.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
pr/dk

(Justice Ranjana P. Desai)
Chairperson